

FORM G (re-issue)**INVITATION FOR EXPRESSION OF INTEREST
FOR MADHUVAN TIEUP PRIVATE LIMITED OPERATING IN EDUCATION
SUPPORT INDUSTRY AT NEW DELHI**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	MADUVAN TIEUP PRIVATE LIMITED CIN: U51909DL1996PTC264255 PAN: - AACCM0381R
2.	Address of the registered office	Registered office: House No.28, Pocket-1, Paschim Puri, North West Delhi-110063 Corporate office: House No 28 TEMP POCKET-1, PASCHIM PURI, Paschim Vihar, West Delhi-110063
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	Corporate Debtor has Presidium School building located at Indirapuram, Ghaziabad.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has earned revenue of Rs. 17.52 Crores in F Y 2019-2020 and details thereafter are not available at present.
7.	Number of employees/ workmen	Details not available presently
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to cirp.madhuvantieup@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to cirp.madhuvantieup@gmail.com
10.	Last date for receipt of expression of interest	24.09.2024
11.	Date of issue of provisional list of prospective resolution applicants	04.10.2024
12.	Last date for submission of objections to provisional list	09.10.2024
13.	Date of issue of final list of prospective resolution applicants	19.10.2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.10.2024
15.	Last date of submission of resolution plans	18.11.2024
16.	Process email id to submit EOI	cirp.madhuvantieup@gmail.com



Umesh Gupta
Resolution Professional
Madhuvan Tieup Private Limited
(Under CIRP)
IP Registration No. IBBI/IPA-001/IP-P00848/2017-18/11431
Date: - 08/09/2024
Place: - New Delhi

HINDUJA HOUSING FINANCE LIMITED

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED Under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

Table with 5 columns: Sr. No., Name of Borrowers/Guarantors, Demand Notice Date, Amount Outstanding, Details of Immovable Property. Contains 5 entries for various property auctions.

Date: 08-09-2024, Place: Kanpur. Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

"IMPORTANT"

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INTEGRAL COACH FACTORY, CHENNAI-38

Tender Notice No. ICF/EL/Cons/2024-25. Dated: 09.09.2024. Table with 5 columns: Tender No., Name of the Work, Tender Approx. in Lakhs (Rs.), EMD (Rs.), Tender Closing Date and Time. Contains 2 entries for solar plants and load bank refurbishing.

Web site for submission of offer: www.ireps.gov.in. Hindi Version of the above tender notification is available in https://icf.indianrailways.gov.in

INTEGRAL COACH FACTORY, CHENNAI-38

TENDER NOTICE. The following e-tenders are published in IREPS website. Firms are requested to login to www.ireps.gov.in and quote against the tenders. Manual quotations will not be entertained for the tender. Table with 5 columns: Sl. No., Tender No., Tender File Reference No., Name of the Work, Quantity, Date & Time of Tender Closing & Opening. Contains 2 entries for assembly and welding of stand activities and assembly and welding activities of LWSCN/LWSCZ LHB underframe assembly.

PUBLIC NOTICE (Under Section 102(i) & (j) of the Insolvency and Bankruptcy Code of India, 2016) FOR THE ATTENTION OF THE CREDITORS OF MR. SHEO KUMAR SINGH DEBTOR/PERSONAL GUARANTOR FOR NEWGEN SPECIALTY PLASTICS LIMITED

Table with 2 columns: Sl. No., Name of debtor/personal guarantor, Details of the order and insolvency process commencement date in respect of Personal Guarantor under IBC, 2016. Contains 7 entries.

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench III, has ordered the commencement of a Personal Insolvency Resolution Process of Mr. Sheo Kumar Singh, Debtor/Personal Guarantor on (Order dated on 02.09.2024). The creditors of Sheo Kumar Singh, are hereby called upon to submit their claims with proof on or before 30.09.2024 to the Resolution Professional at the address mentioned against entry No. 6.

Date: 09.09.2024, Place: New Delhi. Email Id: caanitalaya@gmail.com, irp.sheokumar@gmail.com

INTEGRAL COACH FACTORY, CHENNAI-38

Tender Notice No. ICF/PCMM/EOT/36/2024 Dated: 06.09.2024

The following e-tenders are published in IREPS website. Firms are requested to login to www.ireps.gov.in and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing and Opening time for all tenders are 14.15 hrs. Hindi version of tender notice is available on website www.icf.indianrailways.gov.in

Table with 5 columns: Sl. No., Tender No., Tender Title, Quantity, Date/Time. Contains 10 entries for various mechanical and electrical components.

CORRIGENDUM No. 14

Corrigendum has been issued to the following tender. Please check IREPS website for further details.

Table with 4 columns: Sl.No., Tender No., Existing Value, Modified Value. Contains 5 entries for corrections to tender items.

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Table with 4 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable Property / Secured Asset, Date of Physical Possession, Reserve Price. Contains 2 entries for property auctions.

Mode of Payment: EMD payments are to be made via online mode only. To make payments you have to visit https://www.iffilhome.com and pay through link available for the property/Secured Asset only. Note: Payment link for each property/Secured Asset is different. Ensure you are using link of the property/Secured Asset you intend to buy via public auction.

TERMS AND CONDITIONS: 1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iffilhome.com well in advance and has to create the login account, login ID and password. Intending bidders have to submit/ send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002. The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: Lucknow Date: 09-Sep-2024. Sd/- Authorised Officer, IIFL Home Finance Limited

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MADHUVAN TIEUP PRIVATE LIMITED OPERATING IN EDUCATION SUPPORT INDUSTRY AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: Sl. No., Name of the Corporate Debtor along with PAN & CIN/ LLP No., Address of the registered office, URL of website, Details of place where majority of fixed assets are located, Installed capacity of main products/ services, Quantity & value of main products/ services sold in last financial year, Number of employees/ workmen, Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at, Last date for receipt of expression of interest, Date of issue of provisional list of prospective resolution applicants, Last date for submission of objections to provisional list, Date of issue of final list of prospective resolution applicants, Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants, Last date for submission of resolution plans, Process email id to submit EOI. Contains 16 entries.

ICICI Bank Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakri Circle, Old Padra Road, Vadodra - 390 007. Corporate Office: ICICI Bank Towers, Bandra - Kurla Complex, Bandra(E), Mumbai - 400 051.

PUBLIC NOTICE - E-AUCTION FOR SALE OF FINANCIAL ASSETS

In terms of the policy of ICICI Bank Limited ("ICICI Bank") on Sale of Financial Assets and in line with the guidelines issued by Reserve Bank of India from time to time, ICICI Bank hereby invites Expression of Interest (EOI) from interested ARCs/NBFCs/Banks/FIs ("Permitted Transferees") for purchase of below Non-Performing Asset ("Financial Asset") on the terms and conditions indicated herein. It is hereby clarified that confirmation of the name of successful bidder will be subject to final approval by the competent authority of ICICI Bank:

Table with 3 columns: Base / Reserve Price, Term of sale, Minimum Mark up. Contains 3 entries. Below is a table for the E-Auction schedule with 3 columns: Sr. No., Activity, Date & Time. Contains 6 entries.

TERMS & CONDITIONS: 1. The sale of aforesaid Financial Asset(s) is on "As is Where is Basis", "As is What is Basis", and "Without Recourse Basis". 2. The e-bidding process, if required, will be conducted through M's e-Procurement Technologies Ltd (Auction tiger) on the website of auction agency i.e. https://icicibank.auctiontiger.net as detailed above. The e-bidding process shall be subject to terms & conditions contained in the Offer Document which will be made available to interested Parties post execution of NDA.

KATARIA INDUSTRIES LIMITED (Earlier Known as Kataria Industries Private Limited) Registered Office: 34-38 And 44, Industrial Area, Ratlam, Madhya Pradesh, India, 457001. Email ID: info@katariaindustries.co.in

NOTICE OF THE 20th ANNUAL GENERAL MEETING OF THE COMPANY, CUT-OFF DATE AND E-VOTING

NOTICE is hereby given that the Twentieth (20th) Annual General Meeting (AGM) of the Members of Kataria Industries Limited (Earlier Known as Kataria Industries Private Limited) will be held on Monday, September 30, 2024 at 11.00 A.M. IST at 34-38 and 44, Industrial Area, Ratlam, Madhya Pradesh, India, 457001 to transact the Ordinary Businesses as set out in the notice of 20th AGM.

In accordance with the above mentioned MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, the Notice of 20th AGM along with Annual Report 2023-24 have been sent through electronic mode only to those Members whose email addresses are registered with the Company/ Depositories. Member may note that Notice and Annual Report 2023-24 have been uploaded on the website of the Company at www.katariaindustries.co.in, website of National Stock Exchange of India Limited at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com.

In light of the MCA Circulars, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the notice of 20th AGM and Annual Report 2023-24 could not be serviced, may temporarily get their e-mail addresses registered by following the procedure given below:

- 1. In case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to info@katariaindustries.co.in
2. In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID + 16 digit beneficiary ID), Name, client master copy of Consolidated Account Statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to info@katariaindustries.co.in
3. Alternatively member may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by proving the details mentioned in Point (a) or (b) as the case may be.
4. Post successful registration of the e-mail address, the shareholder would get soft copies of notice of 20th AGM and Annual Report 2023-24 and the procedure for e-voting along with the user-id and the password to enable e-voting for 20th AGM. In case of any queries, shareholder may write to the Company at info@katariaindustries.co.in Shareholders are requested to register/ update their complete bank details and Email ID's with their Depository Participant(s) with whom they maintain their demat accounts if shares are held in dematerialized mode by submitting the requisite documents.

There being no physical shareholders in the Company, the Register of members and share transfer books of the Company is not closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Monday, September 23, 2024 ("Cut-off date"), shall only be entitled to avail the facility of remote e-voting as well as voting at the AGM through poll paper.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the businesses to be transacted at the AGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means. Resolution(s) passed by Members through remote e-voting and voting at the AGM is/are deemed to have been passed as if they have been passed at the AGM.

The remote e-voting will commence on 9:00 A.M. on Thursday, September 26, 2024 and will end on 05:00 P.M. on Sunday, September 29, 2024. During this period, the members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and b) the members who have cast their vote by remote e-voting prior to the 20th AGM may also attend the 20th AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting is provided in the Notice of the 20th Annual General Meeting.

The remote e-voting will commence on 9:00 A.M. on Thursday, September 26, 2024 and will end on 05:00 P.M. on Sunday, September 29, 2024. During this period, the members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; and b) the members who have cast their vote by remote e-voting prior to the 20th AGM may also attend the 20th AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting is provided in the Notice of the 20th Annual General Meeting.

5. Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. Monday, September 23, 2024, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or info@katariaindustries.co.in. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot Password" option available on www.evoting.nsdl.com. In terms of SEBI circular dated December 9, 2020 on e-Voting facility provided by Listed Companies, individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

6. In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022-4886 7000 or send a request at evoting@nsdl.co.in. Members may also contact Ms. Priyanka Jitendrakumar Bakhtyarpuri, Company Secretary of the Company at the registered office of the Company or may write an e-mail to info@katariaindustries.co.in or may call on 07412 299407, 07412 261012 for any further clarification.

For, Kataria Industries Limited (Earlier Known as Kataria Industries Private Limited) Sd/- Arun Director Place: Ratlam Date: September 7, 2024

